

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2005/4419/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Moushumi De,
District & Sessions Judge,
Bongaigaon.

Dated Guwahati the rd 22 May, 2024.

Sub: **Earned leave.**

Ref:- Your letter No.DJB.I-11/2023-24/2676 dated 20.05.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for thirteen days from 03.06.2024 to 15.06.2024** (prefixing 02.06.2024; suffixing 16.06.2024 to 17.06.2024), **along with station leave permission from the evening of 01.06.2024 till the morning of 18.06.2024**. Further, you have been asked to hand over charge to the Addl. District and Sessions Judge, Bongaigaon, and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2005/4420-4421/A, dated , 22-05-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati (Copy of leave application is enclosed herewith).
- ✓ 2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
